

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Interlocutory Application No.1164/2020**  
**Un-numbered Company Appeal (AT) (Insolvency) No. \_\_\_/2020**  
**(F.No.02.03.2020/NCLAT/UR/439**

**In the matter of:**

Sai Trading and Interiors .... Appellant

Versus

Mr. Sundaresan Nagarajan,  
RP for M/s P Dot G Constructions  
Pvt. Ltd. & Anr. .... Respondents

Appearance: Mr. Pawan Kishore Singh, Advocate for the Appellant.

**18.03.2020**

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 02.03.2020 and the Office after scrutiny of the Memo of Appeal on 03.03.2020, intimated the defects to the Appellant on the same day and returned the Memo of Appeal to the Appellant on 04.03.2020. The Appellant re-filed the Memo of Appeal on 16.03.2020. It is stated in the Interlocutory Application (IA) that the Clerk of the Counsel for the Applicant/ Appellant fell sick and in the process six days' delay has occurred in re-filing of the instant Appeal, so, the same may be condoned.

3. Heard learned Counsel appearing on behalf of the Appellant and perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission'.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)  
Registrar